

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/2818/2020**

This the 12th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Vikrambhari Rot, S/o M.R. Rot, R/o Village Bhatera, Talika Bhiloda, Gujarat

.....Applicant

(Advocate:- Mr. Bhat Fayaz Ahmad)

**Versus**

1. Union of India through its Secretary, Ministry of Home, New Delhi and 2 ors.

.....Respondents

(Advocate: Mr. Raghu Mehta, learned Sr. C.G.S.C.)

**O R D E R  
[ORAL]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

The T.A. is referable to SWP No. 209 of 2015 (TA No. 62/2818/2020) and pertains to Central Reserve Police Force. The Tribunal does not have jurisdiction in this matter. The Registry is directed to return the SWP to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*